

Shri Rajiv Gandhi's name has been written in golden letters in the history of our country for his political sagacity to secure the unity of the country.

Sir, we are beholden to our young Prime Minister Shri Rajiv Gandhi for having ushered an era of peace and amity in the country with the solution of Punjab problem.

With these words I conclude my speech.

[English]

SHRI N. V. N. SOMU (Madras North): On behalf of D.M.K. Party and our leader, Dr. Karunanidhi, I welcome this Punjab settlement.

Our President, Dr. Karunanidhi, has given a statement welcoming this. It is always said that better late than never. It should have been reached long ago avoiding so many great losses. I hope, the next Budget will be discussed by the newly elected Punjab Assembly. It has widely appeared in the press that elections may come in the month of October. I expect from the Government to conduct the elections in a free and fair manner.

Clause 8 (1) of the settlement says that according to Shiromani Akali Dal the Anandpur Sahib Resolution is entirely within the framework of the Indian Constitution. It attempts to define the concept of Centre-State relations in a manner which may bring about the true federal characteristic of our unitary Constitution and that the purpose of the Resolution is to provide greater autonomy to the States with a view to strengthen the unity and integrity of the country since unity in diversity forms the corner stone of our national unity. Unity in diversity is the maxim given by our late lamented Prime Minister, Jawaharlal Nehru. If it is so, why is it being referred to the Sarkaria Commission? Instead of referring the Anandpur Sahib Resolution to the Sarkaria Commission, our Prime Minister should

have discussed the matter with the Akali Dal and evolved a good formula acceptable to both sides. Our leader, Dr. Karunanidhi, who is a pioneer in the Centre-State relations, had set up Justice Rajamannar Committee on Centre-State relations, which is the first of its kind in the country. He, while welcoming and congratulating both our Prime Minister and Sant Longowal, could not accept the reference of the same to the Sarkaria Commission.

Clause 11 of the Memorandum says that the Central Government may take some steps for the promotion of Punjabi language. 'May' is not a definite word. 'May' implies may not also. The Central Government shall take some definite steps for the promotion of Punjabi language. In this connection I want to emphasise that the Central Government should not only develop Hindi language alone but all the 15 other languages recognised by the Constitution.

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15.33 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

[English]

First Report

SHRI SOMNATH RATH (Aska): I beg to move:

"That this House do agree with the First Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 24th July, 1985."

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the First Report of the Committee on Private Members' Bills and Resolutions presented

to the House on the 24th July,  
1985."

*The motion was adopted.*

15.35 hrs.

CONSTITUTION (AMENDMENT)  
BILL\*

(Amendment of article 248 and Seventh  
Schedule)

[English]

SHRIMATI GEETA MUKHERJEE  
(Panskura) : I beg to move for leave  
to introduce a Bill further to amend the  
Constitution of India.

MR. DEPUTY SPEAKER : The  
question is :

"That leave be granted to in-  
troduce a Bill further to amend  
the Constitution of India."

*The motion was adopted.*

SHRIMATI GEETA MUKHERJEE :  
I introduce the Bill.

CONSTITUTION (AMENDMENT)  
BILL\*

(Insertion of new article 326A)

[English]

SHRIMATI GEETA MUKHERJEE  
(Panskura) : I beg to move for leave to  
introduce a Bill further to amend the  
Constitution of India.

MR. DEPUTY SPEAKER : The  
question is :

"That leave be granted to in-  
troduce a Bill further to amend  
the Constitution of India."

*The motion was adopted.*

SHRIMATI GEETA MUKHERJEE:  
I introduce the Bill.

CONSTITUTION (AMENDMENT)  
BILL\*

(Amendment of articles 117 and 207)

[English]

SHRI MOOL CHAND DAGA  
(Pali) : I beg to move for leave to  
introduce a Bill further to amend the  
Constitution of India.

MR. DEPUTY SPEAKER : The  
question is :

"That leave be granted to intro-  
duce a Bill further to amend  
the Constitution of India."

*The motion was adopted.*

SHRI MOOL CHAND DAGA : I  
introduce the Bill.

REPRESENTATION OF THE  
PEOPLE (AMENDMENT) BILL\*

[English]

SHRI MOOL CHAND DAGA  
(Pali) : I beg to move for leave to  
introduce a Bill further to amend the  
Representation of the people Act, 1951.

MR. DEPUTY SPEAKER : The  
question is :

"That leave be granted to intro-  
duce a Bill further to amend  
the Representation of the  
People Act, 1951."

*The motion was adopted.*

SHRI MOOL CHAND DAGA : I  
introduce the Bill.